

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.273/MP/2021

Subject : Petition under Section 79(1)(a) of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 21.12.2018 executed between NTPC Limited and Uttar Pradesh Power Corporation Limited seeking compensation due to increase in costs on account of change in rates of Goods and Service Tax amounting to a Change in Law event with respect to the Solar Power PV Project having Project capacity of 140 MW at Bihaur, Uttar Pradesh.

Date of Hearing : 14.2.2023

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : NTPC Limited (NTPC)

Respondent : Uttar Pradesh Power Corporation Limited (UPPCL)

Parties Present : Shri Gopal Jain, Sr. Advocate, NTPC
Shri Adarsh Tripathi, Advocate, NTPC
Shri Aditya, Advocate, UPPCL

Record of Proceedings

During the course of hearing, learned senior counsel for the Petitioner and the learned counsel for the Respondent made their respective submissions on the maintainability as well as on merits of the case.

2. Considering their request, the Commission permitted the Petitioner and the Respondent to file their respective written submissions, not exceeding three pages, if any, within two weeks with copy to the other side.
3. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**